

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

34.

IA-781/2023 in C.P.(IB)/1109(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.04.2024**

NAME OF THE PARTIES:

State Bank of India
Vs
Kirtilal K Doshi

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Karan Thackeray i/b M V Kini Law Firm, Ld. Counsel for the Financial Creditor present. Mr. Shyam Kapadia a/w Adv. Deepa Mani and Khyati Bora i/b D M Legal Ventures, Ld. Counsel for the Personal Guarantor present.
2. Counsel for the Personal Guarantor informed that the Personal Guarantor is expired. Counsel for the Financial Creditor seeks time to take instruction.
3. List this matter on **11.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)